

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
02-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE**

IA (IBC) 1412 & 1413/2022 in Company Petition IB/199/2021
U/s 7 of IBC, 2016

IN THE MATTER OF:

Quantum Holding Pvt Ltd

...Financial Creditor

Vs

Talsons Motors Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC)1413/2022

Ld. Resolution Professional Mr. Sreenivasa Rao Somisetty present. This is an application filed by the Resolution Professional for Liquidation of the Corporate Debtor, inter alia, on the ground that no Resolution Plan has been received by the CoC within time allowed.

List the matter for hearing on 12.12.2022.

IA(IBC)1412/2022

This is an application filed by the Resolution Professional for leave of this Adjudicating Authority to take on record the revised list of claims from the Creditors and the reconstitution of CoC under Regulation 13(2) (d) r/w 12A of IBBI (CIRP). Accordingly IA 1412/2022 allowed and disposed of.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)